

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8330 of 2021**

Arjun Prasad Yadav **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mrs. Rashmi Kumar, Advocate

For the State : Ms. Snehlika Bhagat, A.P.P.

02/08.09.2021 Heard Mrs. Rashmi Kumar, learned counsel for the petitioner and Ms. Snehlika Bhagat, learned A.P.P. for the State.

The petitioner is an accused in connection with S.T. No. 57/2021, arising out of Satgawan P.S. Case No. 09/2021.

The husband of the informant was taken away by the petitioner but he did not return. Subsequently on the next day his dead body was recovered from inside a pond.

The cause of death as per the postmortem report reveals to be drowning. The petitioner has been implicated on account of he being last seen with the deceased. The petitioner is in custody since 15.02.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Koderma in connection with S.T. No. 57/2021, arising out of Satgawan P.S. Case No. 09/2021.

(R. Mukhopadhyay, J.)